

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**O.A.No.260/2017**

**Ahmedabad, this the 23<sup>rd</sup> January, 2018**

**Coram : Hon'ble Ms. Praveen Mahajan, Member (A)  
Hon'ble Shri J.V.Bhairavia, Member (J)**

Suradiya Lakhu Khima  
Son of Khima Suradiya  
Aged 56 years,  
Working as Staff Car Driver  
Residing at 166, Murlidharnagar,  
Near Vayunagar, Dhichada Road,  
Village- Dhichada,  
Jamnagar 361 009..... Applicant  
(By Advocate : Shri Joy Mathew )

**VERSUS**

1. Union of India,  
Notice to be served through  
the Secretary  
Ministry of Defence,  
New Delhi 110 001.
2. The Chief Engineer  
Southern Command  
HQ CE SC Pune,  
Engineers Branch  
Pune- 411 001.

3. The Chief Engineer  
South Western Command  
Jaipur 302 001.  
Rajasthan...
4. The Chief Engineer (AF)  
Military Engineer Service  
Lekawada Patia, Chiloda  
P.O. CRPF Campus,  
Gandhinagar 382 042.
5. The Chief Engineer (Navy)  
Military Engineer Services  
26, Assaye Building, Colaba,  
Mumbai – 400 005.
6. Garrison Engineer (I)  
Costs Guard, DHQ No.1  
Opp. Birla Factory,  
Porbandar- 360 575..... Respondents

( By Advocate : Ms.Roopal Patel )

**O R D E R (ORAL)**

**Per : Hon'ble Ms. Praveen Mahajan, Member (A)**

At the outset, learned counsel for the Applicant submitted that the Respondents have already permitted the

Applicant to resume his duty. Hence, the relief sought for in the OA has already been granted to him. It was pointed out by the learned counsel for the Respondents, Ms. Roopal Patel that Relief clause-B also stands allowed since the Respondents had reimbursed the amount of Rs.76,044/- spent by the Applicant for his treatment. Resultantly, the learned counsel for the Applicant himself had sought permission to delete the same from the relief clause on 19.6.2017.

2. The learned counsel for the Applicant stated that the Applicant shall be representing to the Respondents to consider the remaining Prayer Clause-C in the OA. In view of this position, the Applicant is allowed to make a representation to the Respondents, after which, the Respondents may decide the same in a time bound manner, but not later than one month after the receipt of the said representation.

3. The OA stands disposed of accordingly. No order as to costs.

(J.V.Bhairavia)  
Member (J)

(Praveen Mahajan)  
Member (A)

Nk